

ITEM NO.12

Court 3 (Video Conferencing)

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 1510/2020 in

SLP (C) Nos. 7384-7385/2020

(Arising out of impugned final judgment and order dated 18-06-2020 in SLP(C) No. 7384/2020 passed by the Supreme Court of India)

M.G. SARAVANAN

Petitioner(s)

VERSUS

THE COMMISSIONER OF POLICE & ORS.

Respondent(s)

(FOR ADMISSION and IA No.77945/2020-APPROPRIATE ORDERS/DIRECTIONS)

Date : 02-09-2020 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MR. JUSTICE NAVIN SINHA

HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.
Mr. V. B. R. Menon, Adv.
Mr. Febin M. Varghese, Adv.
Mr. Dhiraj Abraham Philip, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We have heard Ms. Meenakshi Arora, learned senior counsel appearing on behalf of the applicant-petitioner.

Despite the fact that by our order dated 18.06.2020, we had requested the High Court to take up the matter and dispose of the same in two weeks, unfortunately, this has not been done, as the matter was shuttled between Madurai and Madras. We, therefore, request the High Court to obey our order dated 18.06.2020 in letter and in spirit. The Madurai Bench is, therefore, requested to take it up on priority basis and dispose of the same immediately.

The miscellaneous application stands disposed of.

Pending application stands disposed of.

(NIDHI AHUJA)
AR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER